

to him, if the 'Liquidation' reaches its finality i.e. by death of the company, then in such case, Section 53 of the 'I&B Code' will be applicable.

For the aforesaid reasons, we allow the learned counsel appearing on behalf of the Appellant to file supplementary affidavit within 10 days giving details of the stage of the liquidation and whether any steps have been taken u/s 230 of the Companies Act.

In the meantime, let notice be issued on the respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 7th July, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **2nd September, 2019** within 5 cases. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc